

Minister of Parliamentary Affairs. Will the Minister of Parliamentary Affairs tell us... (*Interruptions*)

PROF. MADHU DANDAVATE : Rising prices, dissolution of the Assemblies. Therefore, the federal structure of the Constitution... (*Interruptions*).

MR. SPEAKER: After discussions, if anything remains, then again we shall have a discussion.

SHRI GEORGE FERNANDES: This is a matter of the most urgent importance.

MR. SPEAKER: Now Papers laid on the Table. Mr. Swaminathan.

12.45 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, NATIONAL COOPERATIVE DEVELOPMENT CORPORATION (AMDT.) RULES, 1979 STATEMENT FOR NOT LAYING ANNUAL REPORT OF MODERN BAKERIES (INDIA) LTD. FOR 1978-79, REVIEW AND ANNUAL REPORT OF HIMACHAL PRADESH AGRO INDUSTRIES CORPORATION LTD., SIMLA AND ITS SUBSIDIARY CO. WITH TWO STATEMENTS AND ANNUAL REPORTS OF NATIONAL COOPERATIVE DEVELOPMENT CORPORATION, NEW DELHI AND NATIONAL COUNCIL FOR COOPERATIVE TRAINING, NEW DELHI FOR 1978-79

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): On behalf of Shri Birendra Singh Rao.

I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section of the Essential Commodities Act, 1955:—

(i) GSR 519(E) published in Gazette of India dated the 29th August, 1979 regarding equitable

distribution of fertilisers. [*Placed in Library. See No. LT-337/80*].

(ii) The Fruit Products (Amendment) Order, 1980 published in Notification No. S.O. 78(E) in Gazette of India dated the 28th January, 1980. [*Placed in Library. See No. LT-338/80*].

(2) A copy of the National Co-operative Development Corporation (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. GSR 592 in Gazette of India dated the 21st April, 1979 under sub-section (3) of section 22 of the National Co-operative Development Corporation Act, 1962. [*Placed in Library. See No. LT-339/80*].

(3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Modern Bakeries (India) Limited, for the year 1978-79 within the stipulated period of nine months. [*Placed in Library. See No. LT-340/80*].

(4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Himachal Pradesh Agro Industries Corporation Limited, Simla and its subsidiary Company viz. Himachal Pradesh Horticultural Produce Marketing and Processing Corporation Limited, for the year 1976-77.

(ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Simla and its subsidiary Company viz. Himachal Pradesh Horticultural Produce Marketing and Processing Corporation Limited (English only) for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report.

(6) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi

(Shri R. V. Srinathan)

version of the report of subsidiary company. [Placed in Library. See No. LT-341/80]

(7) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi for the year 1978-79 under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT-342/80].

(8) A copy of the Annual Report of the National Council for Cooperative Training, New Delhi for the year 1978-79. [Placed in Library. See No. LT-343/80].

(Interruptions)

ANNUAL ACCOUNTS OF THE DELHI UNIVERSITY FOR 1978-79 WITH STATEMENT FOR DELAY, AUDITED ACCOUNTS OF INDIAN INSTITUTE OF MANAGEMENT, CALCUTTA FOR 1977-78, ANNUAL REPORT OF INDIAN INSTITUTE OF TECHNOLOGY, KANPUR WITH REVIEW FOR 1978-79 AND ANTIQUITIES AND ART TREASURES (AMDT.) RULES, 1979.

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): I beg to lay on the Table:—

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi University, Delhi for the year 1978-79 together with Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document. [Placed in Library. See No. LT-344/80].

(2) A copy of the Audited Statement of Accounts (Hindi version*) of the Indian Institute of Management, Calcutta, for the year 1977-78 [Placed in Library. See No. LT-345/80].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) on the working of the Institute. [Placed in Library. See No. LT-346/80].

(4) A copy of the Antiquities and Art Treasures (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 683(E) in Gazette of India dated the 6th December, 1979, under sub-section (3) of section 31 of the Antiquities and Art Treasures Act, 1972. [Placed in Library. See No. LT-347/80].

(Interruptions)

BETWA RIVER BOARD (AMDT.) RULES, 1979 AND ANNUAL REPORT OF BETWA RIVER BOARD, JHANSI FOR 1978-79 WITH STATEMENT FOR DELAY

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): I beg to lay on the Table—

(1) A copy of the Betwa River Board (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 16 in Gazette of India dated the 5th January, 1980, under section 24 of the Betwa River Board Act, 1976. [Placed in Library. See No. LT-348/80].

(2) (i) A copy of the Annual Report (Hindi and English versions) of Betwa River Board, Jhansi, for the year 1978-79, under sub-section (1) of section 15 of the Betwa River Board Act, 1976.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above report. [Placed in Library. See No. LT-349/80].

(Interruptions)

*English version of the Audited Accounts was laid on the Table on the 2nd February, 1980.

**THE SPEAKER AND DEPUTY-SPEAKER
(GUJARAT ASSEMBLY) T.A. & D.A.
(AMEND) RULES, 1979 AND 1980**

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI BHISHMA
NARAIN SINGH):** I beg to lay on
the Table a copy each of the follow-
ing Notifications (Hindi and English
versions) under sub-section (4) of
section 13 of the Gujarat Legislative
Assembly (Speaker and Deputy-
Speaker) Salaries and Allowances
Act, 1960 read with clause (c) (iv)
of the Proclamation dated the 17th
February, 1980 issued by the Presi-
dent in relation to the State of
Gujarat:—

(1) The Speaker and the Deputy-
Speaker Travelling and Daily
Allowances (Second Amendment)
Rules, 1979, published in Notifica-
tion No. GK/79/39/56 (B) (PA) in
Gujarat Government Gazette dated
the 16th November, 1979. [*Placed
in Library. See No. LT-350/80*].

(2) The Speaker and Deputy-
Speaker travelling and Daily
Allowances (Amendment) Rules,
1980 published in Notification No.
GK/3/56/79B (PA) in Gujarat
Government Gazette dated the 8th
January, 1980. [*Placed in Library.
See No. LT-351/80*].

(Interruptions)

**REPORTS ON THE WORKING AND ACTIVI-
TIES OF VARIOUS NATIONALISED BANKS
FOR THE YEAR ENDED ON 31-12-78,
CENTRAL EXCISE (2ND AMDT.) RULES,
1980, NOTIFICATION RE. REDUCTION IN
BASIC EXCISE DUTY ON FREE SALE
SUGAR, NOTIFICATIONS UNDER CUSTOMS
ACT, 1962 AND NOTIFICATION RE. LEVY
OF EXPORT DUTY ON HESSIAN CLOTH, ETC.**

**THE MINISTER OF FINANCE AND
INDUSTRY (SHRI R. VENKATA-
RAMAN):**

ON BEHALF OF SHRI JAGANNATH PARADJA:

I beg to *re-lay, on the Table a
copy each of the following Reports

(Hindi and English versions) under
sub-section (8) of section 10 of the
Banking Companies (Acquisition and
Transfer of Undertakings) Act, 1970:—

(i) Report on the working and
activities of the Central Bank of
India for the year ended the 31st
December, 1978 along with the Ac-
counts and the Auditor's Report
thereon.

(ii) Report on the working and
activities of the Bank of India for
the year ended the 31st December,
1978 along with the Accounts and
the Auditor's Report thereon.

(iii) Report on the working and
activities of the Punjab National
Bank for the year ended the 31st
December, 1978 along with the Ac-
counts and Auditor's Report there-
on.

(iv) Report on the working and
activities of the Bank of Baroda
for the year ended the 31st Decem-
ber, 1978 along with the Accounts
and Auditor's Report thereon.

(v) Report on the working and
activities of the United Commercial
Bank for the year ended the 31st
December, 1978 along with the Ac-
counts and Auditor's Report there-
on.

(vi) Report on the working and
activities of the Canara Bank for
the year ended the 31st December,
1978 along with the Accounts and
Auditor's Report thereon.

(vii) Report on the working and
activities of the United Bank of
India for the year ended the 31st
December, 1978 along with the
Accounts and the Auditor's Report
thereon.

(viii) Report on the working and activities of the **Deņa Bank** for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(ix) Report on the working and activities of the **Syndicate Bank** for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(x) Report on the working and activities of the **Union Bank of India** for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(xi) Report on the working and activities of the **Allahabad Bank** for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(xii) Report on the working and activities of the **Indian Bank** for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(xiii) Report on the working and the activities of the **Bank of Maharashtra** for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(xiv) Report on the working and the activities of the **Indian Overseas Bank** for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT—34/80]

(2) I beg to lay on the Table—

(a) A copy of the **Central Excise (Second Amendment) Rules, 1980** (Hindi and English versions) published in Notification No. G.S.R. 136 in Gazette of India dated the 2nd February, 1980 under section 38 of the **Central Excises and Salt Act, 1944**. [Placed in Library. See No. LT-352/80]

(b) A copy of the Notification No. **GSR 68(E)** (Hindi and English versions) published in Gazette of India dated the 29th February, 1980 together with an explanatory memorandum regarding reduction in basic excise duty on free sale sugar, issued under the **Central Excise Rules, 1944**. [Placed in Library. See No. LT—353/80]

(c) A copy each of the following Notifications (Hindi and English versions) under section 159 of the **Customs Act, 1962**:—

(i) **GSR 26(E)** and **27(E)** published in Gazette of India dated the 30th January, 1980 together with an explanatory memorandum regarding exemption to liquid nitrogen plants, its accessories and spares from the whole of basic and additional duties of customs. [Placed in Library. See No. LT-354/80]

(ii) **GSR 67(E)** published in Gazette of India dated the 28th February, 1980 together with an explanatory memorandum regarding exemption to instant coffee from export duty. [Placed in Library. See No. LT—355/80]

(iii) **GSR 254** published in Gazette of India dated the 1st March, 1980 together with an explanatory memorandum regarding exemption to soyabean extractions/meal from the whole of export duty upto 31st March, 1981. [Placed in Library. See No. LT—356/80]

(iv) **GSR 73(E)** published in Gazette of India dated the 4th March, 1980 together with an explanatory memorandum regarding exemption to four GATT bound items from auxiliary duty of customs. [Placed in Library. See No. LT—357/80].

(d) A copy of Notification No. **GSR 54(E)** (Hindi and English versions) published in Gazette of India dated the 18th February, 1980 together with an explanatory memorandum regarding levy of export duty on hessian cloth and

bags, under sub-section (2) of section 8 of the Customs Tariff Act, 1978. [Placed in Library. See No. LT-358/80].

(Interruptions)

MR. SPEAKER: Now Mr. Venkatasubbiah.

PROF. MADHU DANAVATE: Rising prices are not allowed to be discussed.

MR. SPEAKER: I know the gravity of the situation.

SHRI JYOTIRMOY BOSU: We will observe a walk-out.

SHRI GEORGE FERNANDES: We will not be in the House.

(At this stage, some hon. Members left the House)

PROCLAMATIONS AND PRESIDENTIAL ORDERS IN RELATION TO THE STATES OF RAJASTHAN, UTTAR PRADESH, ORISSA, TAMIL NADU, PUNJAB, MAHARASHTRA, MADHYA PRADESH, GUJARAT AND BIHAR, REPORT OF SHRI JUSTICE C. A. VAIDIALINGAM WITH A STATEMENT AND REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMDT.) ORDINANCE, 1980).

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBIAH): I beg to lay on the Table:—

(1) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued by the President under article 356 of the Constitution, in relation to the State of Rajasthan published in Notification No. GSR 36(E) in Gazette of India dated the 17th February, 1980 under article 356(3) of the Constitution.

(ii) A copy of the order (Hindi and English versions) dated the 17th February, 1980 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 37(E)

in Gazette of India dated the 17th February, 1980. [Placed in Library. See No. LT-359/80].

(2) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued by the President under article 356 of the Constitution in relation to the State of Uttar Pradesh published in Notification No. GSR 38(E) in Gazette of India dated the 17th February, 1980 under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 17th February, 1980 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 39(E) in Gazette of India dated the 17th February, 1980. [Placed in Library. See No. LT-360/80].

(3) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued by the President under article 356 of the Constitution in relation to the State of Orissa published in Notification No. G.S.R. 40(E) in Gazette of India dated the 17th February, 1980 under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 17th February, 1980 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation, published in Notification No. GSR 41(E) in Gazette of India dated the 17th February, 1980. [Placed in Library. See No. LT-361/80].

(4) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued by the President under article 356 of the Constitution in relation to the State of Tamil Nadu published in Notification No. G.S.R. 42(E) in Gazette of India dated the 17th February, 1980 under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 17th February, 1980 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation, published in Notification No. GSR 43(E) in Gazette of India dated the 17th February, 1980. [Placed in Library. See No. LT-362/80].

(5) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued by the President under article 356 of the Constitution in relation to the State of Punjab published in Notification No. G.S.R. 44(E) in Gazette of India dated the 17th February, 1980 under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 17th February, 1980 made by the President in pursuance of sub-clause (i) of clause (i) of the above Proclamation, published in Notification No. G.S.R. 45(E) in Gazette of India dated the 17th February, 1980. [Placed in Library. See No. LT-363/80]

(6) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued by the President under article 356 of the Constitution in relation to the State of Maharashtra published in Notification No. GSR 46(E) in Gazette of India dated the 17th February, 1980 under article 356 (3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 17th February, 1980 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation, published in Notification No. GSR 47(E) in Gazette of India dated the 17th February, 1980. [Placed in Library. See No. LT-364/80]

(7) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued

by the President under article 356 of the Constitution in relation to the State of Madhya Pradesh published in Notification No. GSR 48(E) in Gazette of India dated the 17th February, 1980 under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 17th February, 1980 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. GSR 49(E) in Gazette of India dated the 17th February, 1980. [Placed in Library. See No. LT-365/80]

(8) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued by the President under article 356 of the Constitution in relation to the State of Gujarat published in Notification No. GSR 50(E) in Gazette of India dated the 17th February, 1980 under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 17th February, 1980 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. GSR 51(E) in Gazette of India dated the 17th February, 1980. [Placed in Library. See No. LT-366/80]

(9) (i) A copy of the Proclamation (Hindi and English versions) dated the 17th February, 1980 issued by the President under Article 356 of the Constitution in relation to the State of Bihar published in Notification No. G.S.R. 52(E) in Gazette of India dated the 17th February, 1980 under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 17th February 1980 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation, published in Notification No. G.S.R.

53(E) in Gazette of India dated the 17th February, 1980. [Placed in Library. See No. LT-367/80]

(10) (i) A copy of the Report of Shri Justice C. A. Vaidalingam, Special Judge, dated the 25th January, 1980 of his inquiry into the allegation against the family members of the former Prime Minister (Shri Morarji Desai) and the family members of the former Home Minister (Shri Charan Singh).

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above. [Placed in Library. See No. LT-369/80].

(11) A copy of the Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1980 (No. 1 of 1980) (Hindi and English versions) promulgated by the President on the 7th March, 1980, under article 123(2) (a) of the Constitution. [Placed in Library. See No. LT-368/80]

12.44 hrs.

ELECTIONS TO COMMITTEES

(1) COURT OF THE UNIVERSITY OF DELHI

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): I beg to move:

"That in pursuance of sub-clause (xix) of clause (1) of Statute 2 of the Statutes of the University of Delhi read with Section 43 of the Delhi University Act, 1922, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

MR. SPEAKER: The question is:

"That in pursuance of sub-clause (xix) of clause (1) of Statute 2 of the Statutes of the University of Delhi, read with Section 43 of the Delhi University Act, 1922, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

The motion was adopted.

MR. SPEAKER: Now Mr. Shankaranand.

(1) COUNCIL OF INDIAN INSTITUTE OF SCIENCE, BANGALORE

SHRI B. SHANKARANAND: I beg to move:

"That in pursuance of sub-clause (e) of clause 9(1) of the scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1, and 3.1.1, of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the term ending on the 31st December, 1981."

MR. SPEAKER: The question is:

"That in pursuance of sub-clause (e) of clause 9(1) of the scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1, and 3.1.1, of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the